

SHRIMATI MARGARET ALVA: Madam, may I just add one thing?

THE DEPUTY CHAIRMAN: First let her speak.

SHRIMATI MARGARET ALVA: madam, I just want to say this. A meeting of the Business Advisory Committee has been called at 1 o' clock. It has been called at a very short notice on the request of the Opposition leaders. We are just twenty minutes away from the seating of the Business Advisory Committee. I would request the party leaders to raise it there. Since the Home Minister would also be there, they could raise the issue about the statement there and any other issue they would like to raise. Maybe, we can sit together and decide on what should be done about the demand made in the House that a statement should be made. We are just twenty minutes away from the meeting. Therefore, instead of wasting time here, let us discuss it there.

उपसभापति : रेणुका जी, अगर आपको अभी भी कुछ कहना है तो कह दीजिए । I do not mind . I have no problem.

SHRIMATI RENUKA CHOWDHURY: I agree, Madam. I hope the leaders would come to some constructive conclusion.

श्रीमती कमला सिंहा : महोदया

उपसभापति : अभी इस पर कुछ नहीं होगा ।

श्रीमती कमला सिंहा : मैडम, मैं केवल एक लाइन कहना चाहती हूँ ।

उपसभापति : अभी रहने दीजिए, यह मामला खत्म हो गया है ।

श्रीमती कमला सिंहा : खत्म नहीं हुआ है ।

THE DEPUTY CHAIRMAN: If I allow you, I will have to allow Renukaji also. Let us not have a competition with each other. Of course, I do not really mind permitting everybody. There is no problem. But we have to take up so many things. We have to first complete the Zero Hour submissions and then we have also the Special Mentions. I have

nine names in respect of the Zero Hour submissions. Therefore, let us proceed with it. Shri Margabandu, please.

RE. ESCAPE OF LTTE MILITANTS FROM THE VELLORE SPECIAL CAMP,

SHRI R. MARGABANDU (TAMIL NADU): Madam Deputy Chairman, a very serious situation, which is one of concern, has arisen in Tamil Nadu in the wake of the escape of forty-three LTTE militants, including four women, from the Special Camp at Vellore, from where I hail.

First of all, I would like to make it clear that this is an escape from a Surveillance Camp, a Special Camp, and not from a jail. Unfortunately, statements are made by officers, by persons who are in responsible positions, that it is a jail-break. It is not so. Even in Doordarshan, in the English News Bulletin of 15th August, it was wrongly mentioned that it was a jail-break. This is nothing but politicisation.

Madam, there is a very serious threat and danger to the life of my leader, Dr. Puratchi Thalaivi. She is already in the hit list of the LTTE. Therefore, more protection has to be given to my leader.

I would also like to point out here that it was only the AIADMK Government which had arrested the culprits involved in the Rajiv Gandhi assassination case and in the Padmanabha murder case. The trial is going on. Further, in view of the tight security and the firm action taken by the Tamil Nadu Government, even the LTTE leader, Mr. Prabhakaran, has given a mandate to his cadres to stop their operations in Tamil Nadu. This is how the Tamil Nadu Government is taking care of the threat posed by the LTTE.

Madam, immediately after hearing the news about the escape of LTTE militants, she ordered a judicial enquiry by a sitting judge of the Madras High Court. This is one thing. Secondly, she ordered the

suspension of the Superintendent of Police and the Camp D.S.P., with immediate effect.

SHRI VAYALAR RAVI (KERALA): Madam, point of order. A very serious situation has arisen when 43 people escaped from the jail, and that is a very condemnable action. Instead of condemning the action, the hon. Member is praising the hon. Chief Minister of the State. It is a condemnable action.

SHRI R. MARGABANDU: No, no, no. I am condemning the action.....(*Interruptions*).....

SHRI S. SWAMINATHAN (TAMIL NADU): Let him speak. When she has permitted him to speak, you cannot interfere. What is this? You cannot prevent a Member from speaking.

SHRI V. NARAYANASAMY (PONDICHERY): It is a very serious incident. But how many times will he say, "My leader, my leader? How many times will he mention it?(*Interruptions*).....

SHRI R. MARGABANDU: Mr. Narayanasamy, please bear with me for a minute.....(*Interruptions*).....

THE DEPUTY CHAIRMAN: Please sit down. Mr. Swaminathan, please sit down. I have to deal with the point of order. Will you please sit down?

SHRI G. SWAMINATHAN: There is no point of order. He is simply obstructing him.

THE DEPUTY CHAIRMAN: There is a point of order. Please sit down. He has raised it. Let me deal with the point of order and let *me* sort it out(*Interruptions*).....

SHRI VAYALAR RAVI: My point is, a very dangerous thing has happened in Tamil Nadu when 43 militants have escaped from jail. The point is whether this House is at all concerned with this very, very dangerous incident in which 43 so-called terrorists have escaped. This is a very serious matter. Are you expressing

your concern or are you praising jayalalitha for allowing the escape ?(*Interruptions*).....

THE DEPUTY CHAIRMAN: Please sit down. A very serious thing has happened. Criminals have escaped from jail. You should condemn it.

SHRI V. NARAYANASAMY: They are not condemning it. What is this "My leader, my leader"?

SHRI G. SWAMINATHAN: When you say that narasimha Rao is your leader, she is our leader. How can you say that we have no right to say that?

SHRI V. NARAYANASAMY: Why do you say, "My leader, my leader ? It is quite unfortunate (*Interruptions*)

SHRI G. SWAMINATHAN: You are responsible(*Interruptions*)..... The Congress Government never supported us in our fight against the LTTE. WE have got every right to say that she is our leader.

SHRI V. NARAYANASAMY: You people have allowed them to escape from the jail(*Interruptions*).....

SHRI G. SWAMINATHAN: What has happened in Kashmir? Let the Prime Minister resign.....(*Interruptions*).... Let your Ministers resign. What are you doing about the terrorists in Jammu and Kashmir and in all the frontier areas?(*Interruptions*)

THE DEPUTY CHAIRMAN: Mr. Narayanasamy, can we have peace just for a minute, please? It is a very serious thing. Everybody was shocked. This is not the first time that some criminals have escaped from jails in Tamil Nadu.

.....(*Interruptions*)..... I say, please sit down. Now, I think, the best thing for you would be—and the appropriate thing without going into what the details are they can be read out in the Assembly because somebody is answerable there—to say "We condemn it." That's all. One word, that you

condemn it.. It cannot be justified by any means. Then, say "We condemn it."

SHRI, R. MARGABANDU: The actions..... (*Interruptions*)... We are condemning it totally.

THE DEPUTY CHAIRMAN: All right. Now you have condemned it. Shri Narayanasamy.

SHRI V. NARAYANASAMY: Why are you discussing it here? You can discuss it in Tamil Nadu.

SHRI G. SWAMINATHAN: It is a funny argument. He is an AI-ADMK member (*Interruptions*)

THE DEPUTY CHAIRMAN: You are all speaking so loud that something is happening to" the mike..... (*Interruptions*)If everybody speaks so loud, then the mike starts getting agitated and bursts. Now you have condemned it. Mr. Narayanasamy, you condemn it; let Mr. Suresh Pachourat condemn it. You just condemn it.

SHRI R. MARGABANDU: We are condemning the act of the LTTE. One word, Madam. I want to say one thing. Steps have been taken by the Government. A red alert has been given to search all the people and other things. The inadequacy of the legal provision in the Foreigners' Act is mainly responsible for this. Under section 3(ii)(e) the State Government has got the power. (*Interruptions*)

THE DEPUTY CHAIRMAN: Just one second, please. You don't have to read what you have brought from your home. You don't have to read everything.

SHRI R. MARGABANDU: I am not reading it, madam.

THE DEPUTY CHAIRMAN: You only condemn it. That is all.

SHRI R. MARGABANDU: Under section 3(ii)(g) the Central Government has got the power to imprison foreigners. Our leader made several requests to

confer the power by amending the Act itself..... (*Interruptions*)

THE DEPUTY CHAIRMAN: Mr. Narayanasamy, you associate yourself with this.

SHRI R. MARGABANDU: Only one word, Madam;- There were several demands both in the Lok Sabha and here to step down from power. With reference to Charar-e-Sharif, the culprits escaped. (*Interruptions*)

Is the Central Government willing to step down from power? Will the Central Government resign? You are asking the Tamil Nadu Government to resign? Are you prepared to resign?..... (*Interruptions*)

THE DEPUTY CHAIRMAN: Please sit down (*Interruptions*)

SHRI R. MARGABANDU: The entire country was shaken. (*Interruptions*)

No action has been taken. (*Interruptions*)

THE DEPUTY CHAIRMAN: I have to say that it is not going on record. Nothing will go on record. Mr. Margabandu will not go on record.

Mr. Narayanasamy.

SHRI R. MARGABANDU: *

SHRI V. NARAYANASAMY: madam, it is a very highly condemnable act.

THE DEPUTY CHAIRMAN: You also be brief.

SHRI G. SWAMINATHAN: Madam, he should say only one word. He should say, "Condemn." He should not speak at all.

SHRI V. NARAYANASAMY: madam, 43 LTTE militants who were lodged in a highly fortified special camp at Vellore, escaped on the 13th night and 14th morning. This is the eighth incident of the LTTE militants escaping from jails.

SHRI R. MARGABANDU: *

THE DEPUTY CHAIRMAN: Please sit down.

Mr. Margabandu, your name is very good. Please don't bring this kind of *margadarshan* to the House, that you do not listen to the Chair. You have spoken. You have condemned it. It is okay. Now sit down.

SHRI R. MARGABANDU: *

THE DEPUTY CHAIRMAN: Nobody can condone this act. Everybody has to condemn it. Okay? Now, the details, how thick the walls are and how difficult it was to escape—it is for the experts to decide. It is not to be decided in this House. You understand it. It is not for the first time that such a thing has happened in Tamil Nadu. (*Interruptions*)

No, no. Your leader did something. You mention it somewhere else. This is not the place for that.

I tell you one thing. There are many other jails in the country and there are many terrorists in those jails. If this same thing happens there, what will happen to our country? So, you please condemn it. You too, and you too.

Let us not have a complete discussion on this. If you want a discussion, please ask the Chairman. Now just condemn the act.

SHRI V. NARAYANASAMY: madam, they dug out a 153-foot tunnel. This is the reason given. They dug out the tunnel and, through that, they escaped.

SHRI V. NARAYANASAMY: madam, my humble submission is that for the last four years I have been telling that this Tamil Nadu Government has been soft-peddalling on the terrorist activities of the LITE in Tamil Nadu. That is my charge. (*Interruptions*)

SHRI G. SWAMINATHAN: You don't have anything to prove.

THE DEPUTY CHAIRMAN: Please, do not make charges.

SHRI V. NARAYANASAMY: madam, there are not one or two instances. There are a series of instances of jail-breaking taking place there. Jail-break was there in the Madras Central Jail. Again the LITE escaped and they were taken into custody later on. Again the LTTE militants escaped from the Trichy Jail, where they were lodged. Therefore, I say that the Tamil Nadu Government is soft-in its attitude towards the LTTE militants. I have been telling this in this House. Because of the war that has been going on with the Sri Lankan Government, the LTTE is putting pressure on the Tamil Nadu Government. Not only the Tamil Nadu Government has not only been soft-peddalling on the issue of LTTE militants, but also I have been told, the LTTE militants who were lodged in these camps had a free run. They had money, they had weapons. (*Interruptions*) Madam, are we living in a democratic country or not?

SHRI G. SWAMINATHAN: It is not a jail at all. It is a camp.

SHRI JAGESH DESAI: Then what? (*Interruptions*)

SHRI V. NARAYANASAMY: madam, the militants lodged in these camps cannot be allowed to take these things into the jail. The Vellore Jail is a tourist resort for them. Madam, this issue is very sensitive, because it is the LTTE militants who had assassinated our leader, Rajiv Gandhi.

SHRI G. SWAMINATHAN: Madam, now they are trying to dismiss our Government. (*Interruptions*) We are prepared for the dismissal. Do whatever you like. Your are building up a case for dismissal. (*Interruptions*) Your Members are asking for dismissal. Better do it. We are also prepared for it.

THE DEPUTY CHAIRMAN: Mr. Swaminathan, please sit down. I hope you are not supporting the jail breaking.

SHRI V. NARAYANASAMY: Madam, I want to know from the Government of India once again whether they sought the report from the Government of Tamil Nadu about the series of jail breaks that are taking place and also about the persons who are responsible for helping them to escape from the custody. I want to know that the Government of India is going to do about it. We are concerned because the LTTEs are responsible for the assassination of Rajiv Gandhi and some of them are involved in this act. (*Interruptions*)

SHRI V. P. DURAISAMY: Madam, they are soft-peddalling on the LTTE issue.

SHRI V. NARAYANASAMY: Madam, I want the Home Minister to respond.

SHRI S. JAIPAL REDDY: Madam, I have a suggestion to make. You keep the Tamil Nadu item as the last item.

THE DEPUTY CHAIRMAN: I only hope that there is never anything bad happening in Tamil Nadu so that we do not have to discuss it. Please never have a jail-break in Tamil Nadu. I condemn it.

श्री सुरेश पचौरी : (मध्य प्रदेश) महोदया, वैल्लोर जेल के स्पेशल कैप से जो 43 लिट्टे उग्रवादी भागे हैं, वह एक बहुत गंभीर और चिंताजनक घटना है। हम उसकी जितनी भर्त्सना करें, कम है। लेकिन इससे बहुत कुछ हमें सीख लेने की आवश्यकता है क्योंकि पिछले कई सालों से इस प्रकार की घटनाएं हमारा ध्यान आकर्षित कर रही हैं।

महोदया, मैं आपके माध्यम से सरकार का ध्यान आकर्षित करना चाहूंगा कि इससे निश्चित रूप से जो राजीव गांधी के हत्याकांड की ब्रांच एस.आई.टी. के माध्यम से हो रही है वह एस.आई.टी. भी प्रभावित होगी...(व्यवधान)...

SHRI R. MARGABANDU: Madam, we are not able to hear what the Member is saying because there is no translation. (*Interruptions*) There is no translation at all. He is talking about Rajiv Gandhi.

SHRI G. SWAMINATHAN: We are not able to hear because there is no

translation.

THE DEPUTY CHAIRMAN: Translation is not there.

SHRI G. SWAMINATHAN: Be considerate to members who cannot understand Hindi.

श्री सुरेश पचौरी : महोदया, मैं आपके माध्यम से सरकार का यह ध्यान आकर्षित कर रहा था कि श्री राजीव गांधी के हत्याकांड की जो जांच एस.आई.टी. कर रही है, इस प्रकार की घटनाओं से लगातार इस्केप लिट्टे मिनिटेंट्स का हो रहा है, वह भी प्रभावित होगी क्योंकि पूनामल्ली में राजीव गांधी हत्याकांड के अभियुक्त हैं और बड़ी मुश्किल से गवाह तैयार किए जा रहे हैं। बड़ी सुरक्षा के साथ उनको रखा जा रहा है। इससे निश्चित रूप से वह इन्वेस्टीगेशन भी प्रभावित होगा। इसलिए सरकार को यह निश्चय करना चाहिए कि पूनामल्ली में जहां राजीव गांधी हत्याकांड से संबंधित अभियुक्त हैं उनकी कड़ी सुरक्षा का प्रबंध किया जाए क्योंकि इससे उस पर असर पड़ेगा और केन्द्रीय सरकार को इस संबंध में...(व्यवधान)...

SHRI G. SWAMINATHAN: There is not translation. We want to walk out. We don't like this.

THE DEPUTY CHAIRMAN: He is not saying anything now. I will explain to you.

SHRI G. SWAMINATHAN: It is a very important matter and there is no translation. As a protest, we the members from the AIADMK party stage a walk-out...(Interruptions) ...

SHRI V. NARAYANASAMY: Are you walking out against the jail-break? (*Interruptions*) ...

(At this stage, some hon. members left the Chamber)

THE DEPUTY CHAIRMAN: Okay. Settle down. Narayanasamy, sit down.

श्री सुरेश पचौरी : महोदया, मैं आपके माध्यम से सरकार से मांग करता हूँ कि इस संबंध में —क्योंकि यह अत्यंत गंभीर घटना है और लगातार लिट्टे के जो मिलिटेंट्स हैं वे जेल से भाग रहे हैं —गृह मंत्री जी विस्तार से एक वक्तव्य दें और पूनामल्ली में जहां राजीव गांधी हत्याकांड के अभियुक्त हैं उनकी कड़ी सुरक्षा का प्रबंध किया जाए और यह सुनिश्चित करें कि

एस.आई.टी. इन्वेस्टीगेशन किसी प्रकार से प्रभावित न हो...(व्यवधान)...

उपसभापति : मिस्टर दवे । दवे जी आपकी जगह वे लेते जा रहें हैं ?

श्री प्रिय गौतम : ये जगह नहीं बदलते हैं ।

उपसभापति : आसपास घूमते रहते हैं ।

**RE: ADVERTISEMENT PUBLISHED
BY GUJARAT SAMACHAR REGARD-
ING RELIEF FUND SET UP BY THE
GOVERNMENT OF PAKISTAN FOR
KASHMIRI REFUGEES**

श्री अनन्तराय देवशंकर : (गुजरात) महोदया, मैं एक गंभीर इश्यू इस सदन में रेज करना चाहता हूँ और वह मसला देश की सुरक्षा से भी जुड़ा हुआ है ।

गुजरात के इस अखबार में जिसका नाम “गुजरात समाचार” है एक विज्ञापन छपा है — 10 तारीख के पेपर में । महोदया, उसके ऊपर ऐसा लिखया गया है —

"Kashmir Relief Fund Ou: Kashmiri brethren are suffering Respond to Prime Minister's Appeal Donate generously contributions will be received by all branches of the State Bank of Pakistan and branches of scheduled banks under the Head "3305008— Kashmir Relief Fund for Rehabilitation of Kashmiri Refugees and Freedom Fighters."

Contributions from abroad will be received at all branches of nationalised commercial banks where such branches exist. In other countries, contributions will be received at Pakistan missions.

The donations to the fund will be eligible for exemption from Income-Tax and Zakat."

उसके नीचे ऐसा लिखा है । पेपर का नाम है गुजरात समाचार । मैं एक बात पर और भी सरकार का ध्यान खींचना चाहता हूँ कि जो जायर खबर का पेज है उसमें गुजराती में ऐसा लिखा हुआ है । उस पेज पर यह एडवर्टाइजमेंट छपी है । ऐसा कहा जाता है कि दूसरे दिन एक लेख छपा गया, जिसमें यह छपा गया कि यह गलती से छपा गया है । मान लीजिए पेपर वालों की गलती हो गई और उन्होंने छाप दिया, लेकिन मैं कहना चाहता हूँ कि ऐसी गलती नहीं होना चाहिए । क्यों

पर्टिकुलरली यह राजकोट के एडीशन में और बम्बई के एडीशन में छपा हुआ है ? गुजरात में कच्छ से मेरे जिले से बहुत से लोग गल्फ कंट्रीज में हैं । वे इसे पढ़ेंगे क्योंकि यह पेपर वहां जाता है । कई लोग रेफ्यूजीज के बारे में गरीब लोगों के बारे में सोचेंगे और वहां डोनेशन देंगे । यह मिसलीडिंग है । यह पेपर में क्यों छपा गया । ठीक है, गलती हो गई, पेपर जालों का दोष नहीं है । यह गलती हो गई ।

उपसभापति : होनी नहीं चाहिए...(व्यवधान)

श्री अनन्तराय देवशंकर दवे : लेकिन मैं यह कहना चाहती हूँ कि यह गलती नहीं है, क्योंकि विज्ञापन के पेज पर यह छपी हुई है । किसने छपी है क्या बिल बना इसका और पेमेंट हुआ या नहीं ?

उपसभापति महोदय, मैं आपके माध्यम से गवर्नमेंट के पास से यह मांग करूंगा कि यह हमारा गुजरात सेंसेटिव एरिया है, अभी भी वहां जेल में बड़ा कांड हो गया, इस सेंसेटिव एरिया में ऐसी खबरें छपनी नहीं चाहिए । ऐसी गलती नहीं होनी चाहिए । हंडरेड परसेंट शोयर होना चाहिए । यह देश की सुरक्षा का सवाल है इसलिए उसमें जांच की जाए । उसमें तथ्य बाहर आने चाहिए, उस संसद के सामने और देश के सामने कि इसमें क्या तथ्य है और वे तथ्य बाहर लाने के लिए मैं आपके माध्यम से होम मिनिस्टर से और सरकार से अनुरोध करता हूँ । धन्यवाद ।

श्री राजनाथ सिंह : (उत्तर प्रदेश) : महोदया, मैं माननीय सदस्य के साथ अपने को सम्बद्ध करता हूँ और भारत सरकार से मैं यह मांग करता हूँ कि इस मामले की जांच कराई जानी चाहिए क्योंकि यह मामला अत्यधिक गंभीर है और किसने यह विज्ञापन समाचार-पत्र में देने का काम किया है यह जांच के द्वारा सामने आ जाएगा और इस सदन को भी अवगत कराया जाना चाहिए और जो भी दोषी हो उसको दंडित किया जाना चाहिए ।

SHRI GOPALSINH G. SOLANKI (GUJARAT): Madam, this is a very serious matter. It cannot be ignored as if it was given mistakenly. It should be taken very seriously. I, therefore, support Mr. Dave.

SHRI JAGESH DESAI (Maharashtra): Madam, Deputy Chairperson, this is a very, very seriously matter. In the